

**CENTRAL ADMINISTRATIVE TRIBUNAL  
MADRAS BENCH**

**OA.No.606/2019**

**Dated Tuesday, the 30<sup>th</sup> day of April, 2019**

**PRESENT**

**Hon'ble Mr.R.Ramanujam, Administrative Member**

M. Pamila Sundaravadhani  
Postal Assistant  
Chennai GPO  
Chennai – 600 001. .... Applicant

By Advocate M/s M. Vivekanandan

1. Director General  
Department of Posts  
New Delhi – 110 001.

2. The Chief Postmaster General  
Tamil Nadu Circle  
Chennai – 600 002.

3. The Postmaster General  
Chennai City Region  
Chennai – 600 002.

4. The Chief Postmaster  
Chennai GPO  
Chennai – 600 001. .... Respondents

By Advocate Mr.Su.Srinivasan

**ORDER****Pronounced by Hon'ble Mr.R.Ramanujam, Member(A)**

Heard. The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

"To direct the respondents to dispose the applicant's representation on 28.07.2018 and consider him for seniority and consequential benefits from the date he joined as Postal Assistant under RTP scheme and pass such further or other orders as this Hon'ble Court may deem fit and proper in the circumstances of the case and thus render justice ".

2. It is submitted that the applicant made a representation dated 28.07.2018 for seniority and consequential benefits from the date he joined as Postal Assistant under the Reserved Trained Pool Scheme which had remained unanswered. Accordingly, the applicant would be satisfied if the respondents are directed to consider the representation in accordance with rules and pass orders within a time limit to be set by this Tribunal.
3. One Mr.A.Rajamathi is present and submits that he was appearing on behalf of the respondents. However, he does not produce any authority to this effect.
4. Keeping in view the limited relief urged and without going into the substantive merits of the case, I deem it appropriate to direct the respondents to consider Annexure A-2 representation of the

applicant dated 28.07.2018 in accordance with law and as per rules and pass a reasoned and speaking order within a period of three months from the date of receipt of a copy of this order.

5. OA is disposed of as above. No costs.

**(R.RAMANUJAM)  
MEMBER (A)  
30.04.2019**

M.T.